

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – III

Service Tax Appeal No. 51123 of 2017 [DB]

[Arising out of Order-in-Original No. ALW-EXCUS-O-I-O-COM-97/16-17 dated 13.02.2017 passed by the Commissioner of Central Excise and Service Tax, Alwar]

M/s. Oriental Sales Corporation
Opposite Neelam Hotel, Motilal Atal Road,
Jaipur, Rajasthan

...Appellant

VERSUS

**Commissioner of Central Goods
and Service Tax, Customs and
Central Excise, Alwar**
A Block, Surya Nagar,
Alwar, Rajasthan - 301001

...Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 08.10.2024

DATE OF DECISION: 08.10.2024

FINAL ORDER No. 58799/2024

BINU TAMTA

Shri Bipin Garg along with Ms. J. Kainaat was appearing for the appellant and had requested to withdraw their Vakalatnama on 18.03.2024. Accordingly, fresh notice was served to the appellant on 04.04.2024, however, the appellant neither appeared on 13.05.2024 nor on 06.08.2024. The matter is listed today when none represents the appellant, the appeal is dismissed for non-prosecution with liberty to the appellant to make necessary application in that regard.

[Dictated and pronounced in the open Court]

(BINU TAMTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)